

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No.1514 of 2018**

Jagdish Prasad Sinha -----  
..... Petitioner  
*Versus*  
The State of Jharkhand through Vigilance .... Opp. Party

**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

-----  
For the Petitioner : Mr. Bharat Kumar, Advocate  
For the Vigilance : Mr. T. N. Verma, Advocate

**Order No.10 Dated- 07.07.2020**

Heard the parties through video conferencing.

Learned counsel for the petitioner submits that since the petitioner has expired,  
hence, he seeks permission of this Court to withdraw this Cr.M.P.

Permission accorded.

This Cr.M.P. is dismissed as withdrawn.

Animesh/

**(Anil Kumar Choudhary, J.)**